

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:--3741- JK (LD) of 2024
DATED:- 19 - 03 - 2024

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 19- 03 - 2024

No:-LAW-OIC/3/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Additional Deputy Commissioner, Bhaderwah. This is with reference to letter No.ADC/RA/B?23-24/734-35.
9. Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No.3741 -JK(LD) of 2024 dated 19.03.2024

S. No.	Case Type/Case Number/Case year	Petitioner Name Versus Respondent Name	OIC
1	WP(C) No. 457/2024	Ved Wanti V/s U.T & Ors	Mohd Jahangir Khan, Collector Land Acquisition, Rajouri
2	CCP(S) No. 10/2024	Delhi Public School Rajouri V/s Dr. Piyush Singla & Ors	Israr Ahmed, Collector Land Acquisition Defence, Rajouri-Poonch HQ. Rajouri
3	CCP(S) No. 13/2024	Mohd Mushtaq V/s Om Parkash Bhagat & Others	Israr Ahmed, Collector Land Acquisition Defence, Rajouri-Poonch HQ. Rajouri
4	WP(C) No. 513/2024	Sarbinder Singh V/s U.T & Ors	Babu Ram Tandon, ADC Nowshera
5	LPA No. 47/2024	Nikita Sharma V/s U.T & Ors	Daljeet Singh Parhar, Tehsildar Sunderbani
6	WP(C) No. 1391/2022	V.P Ojha V/s U.T & Ors	Mohd Jahanigr Khan AC Revenue
7	CM No. 375/2024 in WP(C) No. 2491/2021	Tarlok Chand V/s Union of Inida & Others	Ram Pal Sharma, Tehsildar Nowshera
8	WP(C) No. 255/2024	Shalak Ram V/s U.T & Ors	Rajeev Magotra, ADC Sunderbani
9	T.A No. 8542/2021	Mohd Farooq V/s Revenue Djejpartment	Mohd Jahangir Khan, Collector Land Acquisition, Rajouri
10	WPC No. 182/2024	Ravinder Kumar and Ors. V/s U.T of J&K Ors.	Sunil Kumar, JKAS, Addl. Deputy Commissioner, Bhaderwah
11	WPC No. 2653/20222	Ajaz Hussain and Ors. V/s U.T of J&K Ors.	

Am

Reyazgi